

ACT NO. XVI OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 5th April, 1937.)

An Act further to amend the Code of Civil Procedure, 1908, for a certain purpose.

V of 1908.

WHEREAS it is expedient further to amend the Code of Civil Procedure, 1908, for the purpose hereinafter appearing; It is hereby enacted as follows :—

1. This Act may be called the Code of Civil Procedure (Third Amendment) Act, 1937. Short title.

V of 1908.

2. In the First Schedule to the Code of Civil Procedure, 1908, in Order XXXII, to rule 3 the following sub-rule shall be added, namely :—

Amendment of rule 3, Order XXXII, First Schedule to Act V of 1908.

“(5) A person appointed under sub-rule (1) to be guardian for the suit for a minor shall, unless his appointment is terminated by retirement, removal or death, continue as such throughout all proceedings arising out of the suit including proceedings in any appellate or revisional Court and any proceedings in the execution of a decree.”

Price anna 1 or 1½d.